

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.461/2004

Tuesday, this the 24th day of February, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Surendera Kumar
Warder Roll No.755
Central Jail No.4, Tihar
New Delhi-64

...Applicant
(By Advocate: Shri S. C. Luthra)

Versus

Govt. of NCT of Delhi through --

1. Principal Secretary
Govt. of NCT of Delhi
Delhi Secretariat,
IP Estate, New Delhi-2

2. Director General (Prisons)
Prisons HQs, Near Lajwanti
Garden Chowk, New Delhi-64

..Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

The applicant had been given the charge-sheet. The inquiry officer had submitted the report. Thereafter, the disciplinary authority had imposed a penalty of reduction to the minimum scale of the applicant for a period of five years.

2. Learned counsel for applicant has stated that against the said order, the applicant had preferred a revision petition, which is still pending with respondent No.1 since 4.4.2003.

3. Once the revision petition as such is pending, we dispose of the present petition directing respondent No.1 to pass an appropriate speaking order in accordance with

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law preferably within four months of the receipt of a certified copy of the present order. If the revision petition has already been decided, a copy of the order, if any, should be communicated to the applicant.

4. OA is disposed of. We make it clear that we are not expressing ourselves on the merits of the matter.

Naik
(S. K. Naik)
Member (A)

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Ag
(—V. S. Aggarwal)
Chairman